

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No.616

CP-15/241-242/PB/2022

CA/388/2023, CA/395/2022, CA/397/2023, CA/125/2022 &
CA/371/2023

IN THE MATTER OF:

Mr. Anoop Sharma

...APPLICANT

Vs

M/s. Concorde Cargo Pvt. Ltd

...RESPONDENT

Section

U/s 241-242

Order delivered on 08.05.2024
Hybrid Hearing (PHYSICAL & VC)

Coram:

SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Applicant

:Mr. Upamanyu Sharma, Advocate

For the Respondent

:Mr. Santosh Kumar and Ms. Nidhi Rani,
Adv. for R1. Mr. Prashant Pakhiddey, Mr.
Manav Gill and Mr. Byron Sequeira, Adv.
for R2-R3. Adv. Kiran Pandey appearing
for R-4 and R-5. Mr. J. Rajesh, Adv. and
Mr. Jaitegan Singh Khurana, Adv. for R5.

ORDER

Ld. Counsel for the Petitioner is present and submitted that they have challenged the order passed by this Tribunal dated 23.11.2023 before the NCLAT and order of the NCLAT has been challenged before the Hon'ble Supreme Court of India and the Hon'ble Supreme Court of India has issued notice in the matter and the next date of hearing is on 19.07.2024. Therefore, made a request for adjournment in the matter. In view of this, list the matter along with IAs on **01.08.2024.**

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)